

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

51. M.A. 2851/2019

IN

C.P.(IB)-4708(MB)/2018

CORAM :SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.10.2019**

NAME OF THE PARTIES: Anantrai Manilal Sheth

v/s.

Flowtech Equipments India pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

M.A. 2851 is allowed.

Heard. The contention raised by the erstwhile directors that their claim has not been considered is rejected. The RP categorically stated that the erstwhile directors had not provided any documents or any proof in support of their claim.

Sd/-


SHYAM BABU GAUTAM
Member (Technical)
/NP/



Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

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On: 05/11/19


Assistant Registrar
National Company Law Tribunal Mumbai Bench